



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Terms and conditions of Advocate General, J&K.

GOVERNMENT ORDER NO: 2329 - LD (A) of 2017

D A T E : 16 - 06 - 2017

In partial modification of Government Order No.1905-LD(A) of 2015 dated 22-06-2015, sanction is accorded to the fixation of following terms and conditions in favour of Advocate General, J&K :-

Fee for appearance for the cases before the Hon'ble Supreme Court and Delhi High Court and other Courts and tribunals outside the State	₹ 50,000 per effective hearing and ₹ 5000/- per non-effective hearing.
Fee for conference for the cases before the Hon'ble Supreme Court and Delhi High Court	₹ 50,000 per Conference.
Fee for arbitration in cases within the state.	₹ 10,000 per effective hearing and ₹ 3000/- per non-effective hearing.
Fee for arbitration in cases outside the state.	₹ 25,000 per effective hearing and ₹ 5000 per non-effective hearing
Compulsory waiting	₹ 1000
Entitlement for each day of travel.	₹ 1500

Explanation

"Compulsory waiting" shall mean when in connection with a case instituted before the Supreme Court or Delhi High Court or in which the Advocate General shall have to make appearance but for the reasons he has to stay at Delhi necessarily in connection with the case. "Effective hearing" means the hearing on which substantive arguments are advanced by either of the parties.

Accommodation:

He shall be entitled to rent free Government accommodation at Srinagar and Jammu for his residential purposes. However in case he opts to stay in his own residential house, he shall be entitled to the compensatory allowance of ₹ 12,000/- per month from the date he assumed the charge of the post of Advocate General.

